

WP. No. 3286 of 2014

# IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

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#### **BEFORE**

# HON'BLE SHRI JUSTICE ANAND SINGH BAHRAWAT ON THE 12<sup>th</sup> OF SEPTEMBER, 2025

## WRIT PETITION No. 3286 of 2014

#### ATAR SINGH

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

## **Appearance:**

*None for petitioner.* 

*Shri K.K. Prajapati – Government Advocate for respondent/State.* 

#### **ORDER**

This petition, under Article 226 of Constitution of India, has been filed seeking the following relief(s):

- "i) The impugned order/notice 19.05.2013 passed by respondent No.3 may kindly be set aside.
- ii) The any other relief which this Hon'ble court may think proper in the facts and circumstances of the case may also be granted.
- iii) Cost of the petition be awarded."



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2. In view of the order passed in WP. No.3230 of 2014 today, this petition also stands *disposed of*. The directions issued in WP. No.3230 of 2014 shall apply *mutatis mutandis* to the present case also with full force.

(Anand Singh Bahrawat) Judge

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